

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 14/81 SCHEDULED TO BE HELD ON 09.10.2012 BUT ACTUALLY HELD ON 10.10.2012.

The Meeting No. 14/81 of Norms Committee-II was held on 10.10.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri Sushil Kumar	MOS
3.	Shri K.K. Funda, AD	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(233)2011-ME dated 10.09.2012 as under:- 1. Size/Specification (Mesh Size) and Chemical composition of export product. 2. Process of manufacturing. 3. Size specification and composition of imported input. The case stands deferred and to be relisted on 20.11.2012.			

2	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:20.11.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			

3	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :05/22/040/00033/AM11/	Lic.No/Date:0510026014	Defer Date:20.11.2012

	HQ File :01/81/050/00218/AM11/	RLA File :05/25/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:20.11.2012																				
Decision : NC observed that comments of DOT is awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 20.11.2012.																								
4	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:20.11.2012																				
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 20.11.2012.																							
5	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:20.11.2012																				
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 20.11.2012.																							
6	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved																				
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:																				
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(82)/2010/TSW(B)/331 dated 25.09.2012 as under:- Export Product : 50 MVAR, 3 phase, 400 KV reactor with MS tank and transformer oil – 3Nos (Net Weight per unit – 109708 Kg) Import Items : <table><tr><th>Sl. No.</th><th>Items</th><th>Quantity allowed per unit of EP</th></tr><tr><td>1.</td><td>CRGO steel sheet</td><td>29100 kg with 5% wastage</td></tr><tr><td>2.</td><td>Copper wire Rods</td><td>9990 kg with 1% wastage</td></tr><tr><td>3.</td><td>PCB</td><td>1050 kg with 5% wastage</td></tr><tr><td>4.</td><td>TOBS</td><td>31200 kg with 5% wastage</td></tr><tr><td>5 & 6.</td><td>Components</td><td>3 Nos. each on net to net basis</td></tr><tr><td>7-10 & 12.</td><td>Components</td><td>Net to net basis as applied for</td></tr></table> Import item No. 11,13 &14 are deleted as firm has not given any justification for their requirement. R/A may take suitable consequential action accordingly.				Sl. No.	Items	Quantity allowed per unit of EP	1.	CRGO steel sheet	29100 kg with 5% wastage	2.	Copper wire Rods	9990 kg with 1% wastage	3.	PCB	1050 kg with 5% wastage	4.	TOBS	31200 kg with 5% wastage	5 & 6.	Components	3 Nos. each on net to net basis	7-10 & 12.	Components
Sl. No.	Items	Quantity allowed per unit of EP																						
1.	CRGO steel sheet	29100 kg with 5% wastage																						
2.	Copper wire Rods	9990 kg with 1% wastage																						
3.	PCB	1050 kg with 5% wastage																						
4.	TOBS	31200 kg with 5% wastage																						
5 & 6.	Components	3 Nos. each on net to net basis																						
7-10 & 12.	Components	Net to net basis as applied for																						
7	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:20.11.2012																				
	Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 20.11.2012.																							
8	Case No.:1/45/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Reject																				
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803 30.09.2011	Defer Date:																				
	Decision : NC observed that reply of the firm has not been received despite two reminders. Hence NC decided to reject the case on ground of non submission of reply.																							

R/A may take suitable consequential action accordingly.

9	Case No.: 1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be relisted on 20.11.2012.			

10	Case No.: 3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Net weightsof 48.44 MT, 140.6 MT, 270 Kgs., 272 Kgs., 84 Kgs., 378 Kgs., 2.38 MT, 16.275 MT, 16.38 MT& 1.14 MT may be specified with quantities of export products from Sl. No 1 to 10 resopecttively. 2. Quantity of import items at Sl.No. 1, 2 & 3 may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 10. 3. Quantity of import item at Sl. No. 4 may be allowed as 1.04 Kgs./Kg. content in the export products from Sl. No 1 to 10. 4. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 10 as claimed by the firm. 5. Quantity of import item at Sl. No. 6 may be allowed as 1.04 Sq.Mtrs./Sq.Mtr. content in the export products at Sl. No 1, 4, 5, 6, 9 & 10. 6. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the export products at Sl. No 1, 2, 7, 8 & 9 as claimed by the firm. 7. Quantity of import item at Sl. No. 8 may be allowed as 1.04 Sq.Mtrs./Sq.Mtr. content in the export products at Sl. No 2, 3, 6, 7 & 8. 8. Quantity of import item at Sl. No. 9 may be allowed as applied for on net to net basis for export products at Sl. No 2, 7, 8 & 9. 9. Quantity of import item at Sl. No. 10 may be allowed 1.02 Mtr./Mtr. content in the export products at Sl. No 2, 7, 8 & 9 10. Quantity of import item at Sl. No. 11 may be allowed as applied for on net to net basis for export products at Sl. No 2, 7, 8 & 9. R/A may take suitable consequential action accordingly.			

11	Case No.: 33/8/81-ALC2/2012	Party Name:RELIABLE ENGINEERING INDUSTRIES	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:20.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited and decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.11.2012.			

12	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:20.11.2012
	Decision : NC observed that comments from M/o Defence is still awaited despite several reminders. Hence NC decided to send a D.O. letter to J.S., MOD to expedite the case. The case stands deferred and to be re-listed on 20.11.2012.			

13	Case No.: 8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.11.2012.			

14	Case No.: 17/45/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Reject
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		09.10.2012	
HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:
Decision : NC observed that reply of the firm has not been received despite two reminders. Hence NC decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

15

Case No.:9/51/81-ALC2/2011	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(51)/2012/TSW(B)/335 dated 26.09.2012 as under:- Export Product : 24 MVA, 220/11 KV, 1 Phase GSU Transformer along with accessories and transformer oil – 6 Nos. (Net Weight per unit – 52930 kg).			
Import Items :			
Sl. No.	Items	Quantity allowed per unit of EP	
1.	CRGO steel sheet / coil	21070 kg with 7% wastage	
2.	Copper wire Rods / Strip	4427 kg with 1% wastage	
3.	Transformer Oil	16607 kg with 2% wastage	
R/A may take suitable consequential action accordingly.			

16	Case No.:20/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Reject
	HQ File :01/81/050/00020/AM13/	RLA File :05/23/040/00435/AM12/	Lic.No/Date:0510317273 10.02.2012	Defer Date:
	Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:- This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. NC-II in its meeting decided to take similar action and thus rejected this case. R/A may take necessary action accordingly.			

17	Case No.:34/3/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00062/AM13/	RLA File :13/24/040/00047/AM12/	Lic.No/Date:1310038800 16.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(235)2011-ME dated 10.10.2012 as under:- The import of Remelted ingots is allowed as 1.03 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

18	Case No.:12/2/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00012/AM13/	RLA File :03/94/040/00892/AM12/	Lic.No/Date:0310683262 24.02.2012	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 218295 Kgs.
2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4.5 % of FOB value of exports.
3. Import item at Sl. No. 6 may be allowed as per packing policy.
4. Import item at Sl. No. 7 may be allowed as applied for on net to net basis.

R/A may take suitable consequential action accordingly.

19	Case No.: 21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 20.11.2012.			

20	Case No.: 6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:20.11.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.11.2012.			

21	Case No.: 15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 20.11.2012.			

22	Case No.: 17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 20.11.2012.			

23	Case No.: 26/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 20.11.2012.			

24	Case No.: 19/2/81-ALC2/2012	Party Name:SWASTIK INDUSTRIES	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00019/AM13/	RLA File :05/24/040/00462/AM12/	Lic.No/Date:0510320619 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 10.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance			

Authorisation is ratified as under:

1. Words "containing 166667Kgs. of Non Magnetic Stainless Steel Cold Rolled Circles (200 Series)" may be suffixed with the description of export product.
 2. Words "of relevant thickness" may be suffixed with the descriptions of import item at Sl. No. 1 and its quantity may be allowed as 183334Kgs. inclusive of a wastage of 10 %.
- R/A may take suitable consequential action accordingly.

25	Case No.: 23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Transfer
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:
	Decision :NC decided to transfer the case to NC-I as export item is a dumper body.			

26	Case No.: 20/8/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00143/AM13/	RLA File :05/23/040/00510/AM12/	Lic.No/Date:0510321390 29.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No,30(186)/11-ME dated 05.10.2012 as under;- 1. Items at Sl No. 1,2,3,4,6,7,8,12,15,16,20,23,24,28 & 30 are allowed on content basis i.e. 1 square meter/square meter content in the export product. 2. Items at Sl No. 5,9,10,11,14,18,19,21,22 and 26 are allowed on net to net basis with accountability clause. 3. Items at Sl No. 13,17,25,27,29 and 31 are allowed on content basis i.e. 1 Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

27	Case No.: 27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:20.11.2012
	Decision :NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

28	Case No.: 3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to again send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

29	Case No.: 28/2/81-ALC2/2012	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Reject
	HQ File :01/81/050/00028/AM13/	RLA File :03/95/040/01076/AM12/	Lic.No/Date:0310690446 12.04.2012	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite two reminders. Hence NC decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

30	Case No.: 23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:20.11.2012

Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012

31	Case No.: 44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to again send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

32	Case No.: 8/8/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00131/AM13/	RLA File :04/24/040/00338/AM12/	Lic.No/Date:0410135888 26.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(188)/11-ME dated 04.10.2012 as under:- - Quantity of export product may also be specified as 46,700 Nos in addition to its weight. - Export to contain 49.28 MT of Stainless steel. - The import of stainless steel circles of relevant sizes is allowed in numbers on net to net basis i.e. total 46700 numbers and duty free weight is therefore be considered with 6 % wastage as 49.28X1.06 Kg. which arrives as 52.23 MT. R/A may take suitable consequential action accordingly.			

33	Case No.: 24/8/81-ALC2/2012	Party Name:SACHIN TRADING COMPANY	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00147/AM13/	RLA File :05/24/040/00035/AM13/	Lic.No/Date:0510323282 26.04.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 20.11.2012			

34	Case No.: 4/8/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Withdraw
	HQ File :01/81/050/00127/AM13/	RLA File :04/24/040/00001/AM13/	Lic.No/Date:0410136015 01.05.2012	Defer Date:
	Decision : NC decided to withdraw the case as case is already ratified in NC M.no. 13/81 dated 25.09.2012.			

35	Case No.: 14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

36	Case No.: 21/8/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00144/AM13/	RLA File :05/23/040/00029/AM13/	Lic.No/Date:0510324256 09.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 20.11.2012			

	Case No.: 20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
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37	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:20.11.2012
	Decision :NC decided to refer the case to MOS for comments. The case stands deferred and to be re-listed on 20.11.2012			
38	Case No.: 17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.11.2012.			
39	Case No.: 30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.11.2012.			
40	Case No.: 5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:20.11.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			
41	Case No.: 6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:20.11.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(33)/2012/TSW(B)/322 dated 18.09.2012 as under:- 1. The wastages on steel sheet ranging from the 52 to 76% which appears on higher side. The firm is requested to justify higher wastages. 2. Information as per SI No. 3,4,5 and 11 of SDF. The case stands deferred and to be relisted on 20.11.2012.			
42	Case No.: 16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			
43	Case No.: 23/11/81-ALC2/2012	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00223/AM13/	RLA File :05/23/040/00051/AM13/	Lic.No/Date:0510325360 18.05.2012	Defer Date:
	Decision :NC deiced to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- Advance Authorization is ratified as under on repeat basis as per Advance Authorization No. 0510297645 dated 26.07.2011 ratified in Norms Committee Meeting No. 32/81 dated 25/10/2011:			

1. Net weight of export product may be specified as 8025 Kgs.
 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7196.25 Kgs. inclusive of 1% wastage.
 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 152.25 Kgs. inclusive of 1.5 % wastage.
- R/A may take suitable consequential action accordingly.

44	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to again send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

45	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to again send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

46	Case No.:41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.			

47	Case No.:38/8/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00161/AM13/	RLA File :03/95/040/00046/AM13/	Lic.No/Date:0310696107 24.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 20.11.2012			

48	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:20.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			

49	Case No.:30/8/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM13/	RLA File :13/24/040/00015/AM13/	Lic.No/Date:1310039890 30.05.2012	Defer Date:20.11.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 20.11.2012			

50	Case No.:12/11/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HO File :01/81/050/00212/AM13/	RLA File :07/24/040/00080/AM13/	Lic No/Date:0710088697	Defer Date:20.11.2012

			05.06.2012	
	Decision :NC observed that the case is under examination at C&PC. The case stands deferred and to be re-listed on 20.11.2012			
51	Case No.: 1/8/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00124/AM13/	RLA File :03/94/040/00201/AM13/	Lic.No/Date:0310698600 14.06.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 484.8 MT inclusive of 1% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as 201.92 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			
52	Case No.: 7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:20.11.2012
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 20.11.2012			
53	Case No.: 2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:20.11.2012
	Decision :NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.11.2012			
54	Case No.: 6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:20.11.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 20.11.2012			
55	Case No.: 11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:20.11.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/333 dated 25.9.12 as under: 1. Information as per SI No. 3,4,5 and 11 of SDF for each export product separately. 2. KVA Rating of equipment for which export product are being supplied. The case stands deferred and to be re-listed on 20.11.2012			
56	Case No.: 45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:20.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.11.2012.			

57	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273 25.06.2012	Defer Date:20.11.2012
	Decision :NC decided to refer the case to MOS. The case stands deferred and to be relisted on 20.11.2012.			

58	Case No.:24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:20.11.2012
	Decision : NC decided to refer the case to MOS.The case stands deferred and to be relisted on 20.11.2012.			

59	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:20.11.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			

60	Case No.:5/11/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00205/AM13/	RLA File :03/94/040/00257/AM13/	Lic.No/Date:0310700599 03.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- Quantity of import item at Sl. No. 1 may be allowed as 81.832 MT inclusive of 1% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 19.872 MT inclusive of 2 % wastage. 3. Quantity of import item at Sl. No. 3 may be allowed as 151.439 MT inclusive of 1% wastage. 4. Quantity of import item at Sl. No. 4 may be allowed as 86.725 MT inclusive of 2% wastage. 5. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 15.494 MT inclusive of 2% wastage. 6. Quantity of import item at Sl. No. 6 may be allowed as 102.816 MT inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

61	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:20.11.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			

62	Case No.:1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:20.11.2012
	Decision :NC decided to send a letter to firm to submit following information as written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/332 dated 25.09.2012 as under:- 1. Information as per serial no. 3, 4, 5, and 11 of SDL for each export product separately.			

	2. KVA Rating of equipment for which export product are being supplied.
	The case stands deferred and to be relisted on 20.11.2012.

63	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/332 dated 25.09.2012 as under:- 1. Information as per serial no. 3, 4, 5, and 11 of SDL for each export product separately. 2. KVA Rating of equipment for which export product are being supplied. The case stands deferred and to be relisted on 20.11.2012.			

64	Case No.:3/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM13/	RLA File :13/24/040/00018/AM13/	Lic.No/Date:1310040256 05.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Aerial Bunched Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be relisted on 20.11.2012.			

65	Case No.:4/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00204/AM13/	RLA File :13/24/040/00017/AM13/	Lic.No/Date:1310040255 05.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Aerial Bunched Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be relisted on 20.11.2012.			

66	Case No.:21/11/81-ALC2/2012	Party Name:DIGI DRIVES PLTD	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Reject
	HQ File :01/81/050/00221/AM13/	RLA File :05/23/040/00125/AM13/	Lic.No/Date:0510328969 05.07.2012	Defer Date:
	Decision NC decided to reject the case as no manufacturing activity is involved in the above case. NC also noted that item of imports and exports are same in the above case. R/A may take suitable consequential action accordingly.			

67	Case No.:26/11/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00226/AM13/	RLA File :05/23/040/00108/AM13/	Lic.No/Date:0510328894 05.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Quantity of import item at SI No. 1 may be allowed as applied for i.e. 102000 Kgs., inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

68	Case No.:15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:20.11.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Size/Specification of both the export product 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 3. Net weight per KM of each export product. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 20.11.2012.			

69	Case No.:8/11/81-ALC2/2012	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00208/AM13/	RLA File :04/24/040/00061/AM13/	Lic.No/Date:0410137985 10.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Words “ containing 112.75 Kgs. of Silver” may be suffixed with the description of export product.. 2. Quantity of import item at S.No.1 may be allowed as 113.875Kgs. inclusive of 1 % wastage. 3. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

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Case No.:22/11/81-ALC2/2012	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
HQ File :01/81/050/00222/AM13/	RLA File :05/23/040/00112/AM13/	Lic.No/Date:0510329413 11.07.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:-
Advance Authorisation may be ratified as under on repeat basis as per A. A.

No.0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010:

1. Description of export products at Sl. No. 1 & 2 may be modified as under:

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	4694748.5
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	

	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	32951.5

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V
CC Copper Rod/

Size of Cable	Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product

AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
R/A may take suitable consequential action accordingly.		

71	Case No.:10/11/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM13/	RLA File :10/24/040/00032/AM13/	Lic.No/Date:1010050443 16.07.2012	Defer Date:20.11.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 20.11.2012.			

72	Case No.:27/11/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM13/	RLA File :05/23/040/00139/AM13/	Lic.No/Date:0510329928 17.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation materials and voltage rating. 2. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 20.11.2012.			

73	Case No.:16/11/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status:Approved
	HQ File :01/81/050/00216/AM13/	RLA File :13/24/040/00023/AM13/	Lic.No/Date:1310040394 18.07.2012	Defer Date:

75	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 204000 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.		
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74	Case No.: 18/11/81-ALC2/2012	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM13/	RLA File :05/24/040/00142/AM13/	Lic.No/Date:0510329956 18.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Information in respect of item at Sl. No. 5 & 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 20.11.2012.			

75	Case No.: 29/11/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00229/AM13/	RLA File :05/23/040/00138/AM13/	Lic.No/Date:0510330165 19.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Information in respect of item at Sl. No. 5 & 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 20.11.2012.			

76	Case No.: 17/11/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Approved
	HQ File :01/81/050/00217/AM13/	RLA File :02/24/040/00073/AM13/	Lic.No/Date:0210180084 23.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 10.10.2012 as under:- Advance Authorization is ratified as under on repeat basis as per Advance Authorization No. 0210164755 dated 26.08.2011ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012: 1. Net weight of export product may be specified as 3245 Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 556.063 Kgs. 3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 223.146 Kgs.. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

77	Case No.: 31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:20.11.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 20.11.2012.			

78	Case No.: 28/11/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00228/AM13/	RLA File :05/24/040/00157/AM13/	Lic.No/Date:0510330728 26.07.2012	Defer Date:20.11.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 10.10.2012 as under:- 1. Information in respect of item at Sl. No. 5 & 11 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights.			

|| The case stands deferred and to be relisted on 20.11.2012.

79	Case No.: 19/11/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00219/AM13/	RLA File :05/24/040/00168/AM13/	Lic.No/Date:0510331816 09.08.2012	Defer Date:20.11.2012
	Decision : NC decided to defer the case for re-examination by MSME. The case stands deferred and to be relisted on 20.11.2012.			

80	Case No.: 1/14/81-ALC2/2012	Party Name:SWASTIK WIRE PRODUCT	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00300/AM13/	RLA File :05/24/040/00226/AM13/	Lic.No/Date:0510335421 24.09.2012	Defer Date:20.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.11.2012.			

81	Case No.: 2/14/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:14/81-ALC2/2012 09.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00301/AM13/	RLA File :05/24/040/00224/AM13/	Lic.No/Date:0510335422 24.09.2012	Defer Date:20.11.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.11.2012.			

Offline 09.10.2012

SI No. 219

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 14/81	F.No.01/81/050/440/AM10/DES-II
Dated:09.10.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

NC-II in its meeting decided to take similar action and thus rejected this case.

R/A may take necessary action accordingly.

SI No. 220

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 14/81	F.No.01/81/050/578/AM10/DES-II
Dated:09.10.2012	Advance Licence No. 0510259435 dated 25.02.2010
	RLA's 05/23/40/176/AM10 F.No.

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-
This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.
NC-II in its meeting decided to take similar action and thus rejected this case.
R/A may take necessary action accordingly.

SI No. 221

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 14/81	F.No.01/81/050/17/AM10/DES-II
Dated:09.10.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's 05/24/40/525/AM09 F.No.

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-
This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.
NC-II in its meeting decided to take similar action and thus rejected this case.
R/A may take necessary action accordingly.

SI No. 222

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 14/81	F.No.01/81/050/013/AM12/DES-II
Dated:09.10.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.

SI No. 223

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 14/81	F.No.01/81/050/0503/AM12/DES-II
Dated:09.10.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 20.11.2012.

SI No 224 **PH case**

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 14/81	F.No.01/81/050/56/AM12/DES-II
Dated:09.10.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : The representative of the firm appeared for personal hearing on 10.10.2012 and explained their case. NC asked the firm to submit some documentary evidence that export product is Copper Conductor. The representative of firm agreed to provide the same. The case stands deferred and to be relisted on 20.11.2012.

Case No 225 **PH case**

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 14/81	F.No.01/81/050/38/AM12/DES-II
Dated:09.10.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : The representative of the firm appeared for personal hearing on 10.10.2012 and explained their case. NC asked the firm to submit some documentary evidence that export product is Copper Conductor. The representative of firm agreed to provide the same. The case stands deferred and to be relisted on 20.11.2012.

SI No 226

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 14/81	F.No.01/81/050/683/AM08/DES-II
Dated:09.10.2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision : NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(27)/2008/TSW(B)/338 dated 26.09.2012 as under:-

Export Product 1 : 315 MVA, 3 Phase Auto Transformer – 2 Nos. (Net Weight per unit – 303450 kg)

Import Items :

Sl. No.	Items	Quantity allowed per unit of EP
1.	Copper wire Rods/Bars/Ingots	50400 kg as per SION C-155
2.	Continuously transposed copper cable	Deleted as the same is not covered in SION nor any justification has been given
3.	CRGO Steel Sheet	80557 kg as applied by the firm (within the norm)
4	TORS	91750 kg (within the norm)

7.	TOBS	21750 kg (within the norm)
5.	PCB	8000 kg(within the norm)
6.	Shock Recorder	Deleted as the same is not component of Export Product.

Export Product 2 : 50 MVAR, 3 Phase, Shunt Reactor – 2 No.

Import Items :

Sl. No.	Items	Quantity recommended per unit of EP
1.	Copper wire rods/Ingots	9968 kg with 1% wastage
3.	CRGO Steel Sheet	27508 kg with 5% wastage
4.	TOBS	36572 kg with 5%wastage
5.	PCB	1400 kg with 5% wastage
6.	Shock Recorder	Deleted as the same is not component of EP.

Export Product 3 : 145 KV, neutral Grounding Reactor – 1 No.
(Net Weight per unit – 6160 kg)

Import Items :

Sl. No.	Items	Quantity recommended per unit of EP
1.	Copper wire rods/Ingots	845 kg with 1% wastage
3.	CRGO Steel Sheet	750 kg as applied by firm
4.	TOBS	1965 kg with 10%wastage
5.	PCB	100 kg with 5% wastage
6.	Shock Recorder	Deleted as the same is not component of EP.

Export Product 4 : 420 KV, Current Transformer – 25 Nos.
Inputs are allowed as per SION C-177 or as applied for whichever is lower.

Export Product 5 : 245 KV, CVT – 19 Nos.
(containing 76 kg PXE liquid)

Import Item :S. No. 9 – PXE liquid – 76 kg per unit of EP.
R/A may take suitable consequential action accordingly.

SI No. 227

CASE NO. AR-85	M/s. Intek Tapes Pvt. Limited
Meeting No. 14/81	F.No.01/83/050/612/AM08/DES-II
Dated:09.10.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision :NC observed that several reminders have been sent to C&PC inadvertently in the above case. Now cas has been referred to DIPP for examination and comments. The case stands deferred and to be relisted on 20.11.2012.

SI No. 228

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 14/81	F.No.01/81/50/329/AM10/DES-II
Dated:09.10.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that similar cases of M/s BHEL, Noida were considered in NC-I in its meeting No. 12/13 dated 04.09.2012 and the decision of NC-I is reproduced below:-
This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.
NC-II in its meeting decided to take similar action and thus rejected this case.
R/A may take necessary action accordingly.

SI No. 229

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 14/81	F.No.01/80/50/0241/AM06/DES-II
Dated:09.10.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC decided to send a letter to RA to give detailed report for import / export made item wise . The case stands deferred and to be relisted on 20.11.2012.

SI No. 230

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 14/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:09.10.2012	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 20.11.2012.

SI No. 231

CASE NO. AR- 20	M/s. Singhania Alu-Foil Mfg. Co.
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Meeting No. 14/81	F.No.01/81/50/46/AM12/DES-II
Dated:09.10.2012	Advance Licence No. 0510286840 dated 25.03.2011

Decision : NC decided to defer the case for want of information asked from the firm during personal hearing on 21.09.2012. NC decided to send a reminder to firm to furnish reply. The case stands deferred and to be relisted on 20.11.2012.

SI No. 232

CASE NO. AR- 21	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 14/81	F.No.01/81/50/309/AM11/DES-II
Dated:09.10.2012	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC decided to defer the case for want of information asked from the firm during personal hearing on 21.09.2012. NC decided to send a reminder to firm to furnish reply. The case stands deferred and to be relisted on 20.11.2012.

SI No. 233

CASE NO. AR- 30	M/s. BHEL
Meeting No. 14/81	01/81/50/ 518/AM10/DES-II
Dated:09.10.2012	AA No.1110021483 dtd 24.12.2009

Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 20.11.2012.

SI No. 234

CASE NO. AR- 31	M/s. BHEL
Meeting No. 14/81	01/81/50/ 397/AM11/DES-II
Dated:09.10.2012	AA No.1110023344 dtd 12.10.2010

Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 20.11.2012.

SI No. 235

CASE NO. AR- 31	M/s. Heena metals
Meeting No. 14/81	01/81/50/ 175/AM12/DES-II
Dated:09.10.2012	AA No.0310645667 dtd 02.08.2011

Decision : NC decided to defer the case for next NC . NC also decided to hand over all the relevant papers of the case to DIPP for taking a view in the matter. The case stands deferred and to be relisted on 23.10.2012.

SI No. 236 PH case

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida

Meeting No. 14/81	F.No.01/81/50/90/AM09/DES-II
Dated:09.10.2012	Advance licence No. 0510216261 dtd 12.02.2008

Decision : NC decided to call the firm to appear before NC for personal hearing in next meeting. The case stands deferred and to be relisted on 23.10.2012.

SI No. 237

CASE NO. AR- 44	M/s. Sankalp Forging (P) Ltd., Pune
Meeting No. 14/81	01/81/50/580/AM-11/DES-II
Dated:09.10.2012	AA No. 3110046694 dated 31.01.2011

Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 20.11.2012.

SI No. 238

CASE NO. AR- 45	M/s. Flovel Energy Pvt. Limited
Meeting No. 14/81	01/81/50/396/AM-11/DES-II
Dated:09.10.2012	AA No. 0510271787 dated 31.01.2010

Decision : NC decided to refer the case to NC-I as per written comments of DHI.

SI No. 239

CASE NO. AR- 46	M/s. Vijai Electricals Ltd.
Meeting No. 14/81	01/81/50/175/AM-08/DES-II
Dated:09.10.2012	AA No. 0910030766 dated 05.07.2007
	RLA F.No. 09/24/040/79/AM08

Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 20.11.2012.

SI No. 240

CASE NO. AR- 47	M/s. Powerica limited
Meeting No. 14/81	01/81/162/385/AM-13/DES-II
Dated:09.10.2012	AA No. 0710080684 dated 15.07.2011
	RLA F.No 07/24/040/119/AM-12

Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 20.11.2012.

PART – C – DEFERRED

SI No. 50

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 14/81	F.No. 01/81/162/451/AM12DES-II

Dated:09.10.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 20.11.2012.

SL No.51

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 14/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated:09.10.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision : NC recommended to modify the above mentioned SIONs as per written comments of MSME vide U.O. No. 30(G)/12-ME-pt dated 09.10.2012. NC decided to process the case on file for issue of Public Notice for above modification.

SI No. 52

CASE NO. C- 13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 14/81	F.No.01/81/162/399/AM'13/DES-II
Dated:09.10.2012.	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision :NC decided to refer the case to DIPP for examination and comments. The case stands deferred and to be re-listed on 20.11.2012.

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